

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD

...

OA No. 433/92 CP 72/92

Date of Judgement 24-11-92

BETWEEN

Khan Gulam Ghouse : Applicant

AND

1. Shri D.C. Misra,
General Manager,
S.C. Railway,
Secunderabad
2. Shri Rajendranath,
Divl. Railway Manager (BG)
SC Railway, Secunderabad. : Respondents

COUNSEL FOR THE APPLICANT : Mr. M.C. Pillai

COUNSEL FOR THE RESPONDENT : Mr. V. Bhimanna

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judicial)

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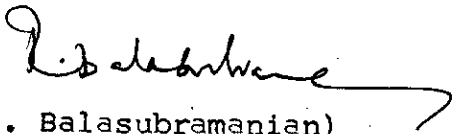
(Judgement of the Division Bench as per Shri
R. Balasubramanian, Member (Admn.)

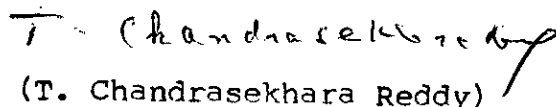
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CP 72/92 in OA 433/92 is filed praying for implementing the specific orders issued by this Tribunal on 18-6-92 and also punishing the respondents for contempt. When the case was taken up to-day Shri Bhimanna, learned counsel for the respondent drew our attention to a decision dated 20-11-92 taken by the South Central Railway Headquarters to treat the applicant as belonging to SC BG Division (Para 10 of the Annexure A to the counter in the CP). This decision is precisely what the applicant has been asking for in the OA. This decision, however, is

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yet to be communicated to the applicant. The respondents are directed to communicate the decision within 2 weeks from the date of receipt of this order to the applicant. Such being the position, the Contempt Petition is dismissed ~~as~~ not satisfactory with no order as to costs.


(R. Balasubramanian)
Member (Admn.)


(T. Chandrasekhara Reddy)
Member (Judcial)

Open Court Judgement

Dated 24th November, 1992


Deputy Registrar (J)

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To

1. Shri D.C.Misra
General Manager, S.C.Rly.
Secunderabad.
2. Sri Rajendranath,
Divisional Railway Manager (BG)
S.C.Rly, Secunderabad.
3. One copy to Mr.M.C.Pillai, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
5. One spare copy.

pvm.

2002/11/24
Parekh
JH